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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH
JAIPUR.

O.A.No.577/93

Dt. of order: 12.10.93

G.P.Sharma

: Applicant

Vs.

Union of India & Ors. : Respondents

Mr.J.K.Kaushik : Counsel for applicant

Mr.Praveen Balwada : Counsel for respondents

CORAM:

Hon'ble Mr.Justice D.L.Mehta, Vice Chairman

Hon'ble Mr.P.P.Srivastava, Member(Adm.).

PER HON'BLE MR.JUSTICE D.L.MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the parties.

The applicant cannot claim that he should be transferred to perform the duties of tenure post. He may be transferred whenever the authorities consider it proper. The rules or the convention should be followed as far as possible though they may be directive in nature. The O.A. is disposed of with no order as to costs.


(P.P.Srivastava)
Member(A)


(D.L.Mehta)
Vice Chairman.